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(NO. PATNA 492) PATNA, THURSDAY, 14TH MAY 2026

PATNA HIGH COURT

Notification
14th May 2026

**ADDENDA AND CORRIGENDA TO
THE CRIMINAL COURT RULES OF THE HIGH COURT OF
JUDICATURE AT PATNA (VOLUME-I)**

C.S. No. – 103

No. Adm. (Rules) Dept. (X-05-2016) 394(R).—The following amendments are made in the existing Criminal Court Rules of the High Court of Judicature at Patna (Volume- I) with immediate effect:-

1. The words “*Criminal Procedure Code*” or “the Code of Criminal Procedure” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Nagarik Suraksha Sanhita*”.
2. The words “*Indian Penal Code*” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Nyaya Sanhita*”.
3. The words “*Indian Evidence Act*” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Sakshya Adhinyam*”.

4. The provisions of the Code of Criminal Procedure as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Nagarik Suraksha Sanhita.
5. The provisions of the Indian Penal Code as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Nyaya Sanhita.
6. The provisions of the Indian Evidence Act as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Sakshya Adhiniyam.

By order of the Court,
SHIV GOPAL MISHRA,
Registrar General .

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